

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-27/2005/8606/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Bablu Sutradhar,
District & Sessions Judge,
West Karbi Anglong.

Dated Guwahati the ^{6th November} ~~October~~, 2023.

Sub: **Earned leave.**

Ref:- Letter No. DJ/WKA/2023/Estt./1/638 dtd. 12.10.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for thirteen days from 20.11.2023 to 02.12.2023, alongwith station leave permission, from the evening of 18.11.2023, till the morning of 04.12.2023** (prefixing 19.11.2023; suffixing 03.12.2023), has been granted. Further, you have been asked to hand over charge of your Court and Office to the CJM-cum-Civil Judge (Sr. Division), West Karbi Anglong, and in his absence to, the Civil Judge (Jr. Division)-cum-Judicial Magistrate First Class, West Karbi Anglong.

Yours faithfully,

sd/-
REGISTRAR (VIGILANCE)

Memo NO.HC.VII-27/2005/8607-8609/A, dated 6.11.2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
(A copy of the leave application in prescribed format is enclosed herewith)
2. The CJM-cum-Civil Judge (Sr. Division), West Karbi Anglong.
- ✓ 3. The Project Manager, Gauhati High Court.

sd/-
REGISTRAR (VIGILANCE)